

ITEM NO.12

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.261/2020

BALWANT SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.87507/2020 - FOR EXEMPTION FROM FILING O.T.; IA No.87507/2020 - FOR EXEMPTION FROM FILING O.T.; IA No.60131/2021 - FOR GRANT OF PAROLE; and, IA No.19760/2021 - FOR INTERVENTION)

Date : 02-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

Counsel for the Parties:

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Mr. Gurmeet Singh Makker, AOR

Mr. Anil Kumar Mishra, AOR
Mr. Anurag Singh, Adv.
Ms. Priyanka Kalra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the Signed Order, the Court issued certain directions. The relevant part of the Order reads as under:

"In the circumstances, we direct as under:

- a. In terms of the direction issued by this Court in its order dated 04.12.2020, the matter be considered by the concerned authorities without being influenced by the fact that the appeal preferred on behalf of the co-accused is still pending consideration before this Court.
- b. Let the decision be taken as early as possible and preferably within two months from today.

List the matter for further consideration on 22.07.2022."

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER

(Signed Order is placed on the File)